

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A..NO.398/2006

Tuesday this the 26th day of June, 2006.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. C.N.Koya
Primary School Teacher
Govt. Junior Basic School(Central)
Androth Island,
Union Territory of Lakshdweep
2. P.P.Pathumma Beevi
Primary School Teacher
Govt. Junior Basic School(Central)
Androth Island,
Union Territory of Lakshdweep

By Advocate Mr.M.V.Thamban
represented by Ms.Heera.

Vis.

1. The Director of Education
Union Territory of Lakshadweep
Kavaratti
2. The Administrator
Union Territory of Lakshadweep
Kavaratti
3. Union of India
represented by the Secretary
Ministry of Education,
New Delhi.
4. M.P.Hamsakoya
Primary School Teacher
Senior Basic School,
Amini Island,
Union Territory of Lakshadweep

5. C.N.Beebi,
Primary School Teacher,
Govt.Junior Basic School(Central),
Amini Island,
Union Territory of Lakshadweep

6. E.Raja Babu,
presently working as Director
of Education,
Union Territory of Lakshadweep
Kavarathi

... Respondents

By Advocates

Mr. Shafik M.A. (R 1-2)
Mr.TPM I Khan SCGSC (rep)

This OA having been heard on 26th June, 2006, the Tribunal delivered the following:-

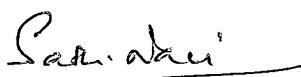
O R D E R

Hon'ble Mrs.Sathi Nair, Vice Chairman.

When the matter came up, counsel for applicant submitted that the transfer has already been effected and hence the OA has become infructuous and is hence not pressed.

OA is dismissed as infructuous.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abp